

(f) if so, the findings thereof and the action taken by the Government thereon; and

(g) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT) (KUMARI VIMLA VERMA) : (a) to (g) The information is being collected from the State Government of Maharashtra.

Storage Problem

378. SHRI D. VENKATESWARA RAO :
SHRI BOLLA BULLI RAMAIAH :

Will the Minister of FOOD be pleased to state :

(a) whether in August, 1995 Food Corporation of India faced difficulty to store the record quantity of Wheat and Rice procured during the current year and exports of these items came to standstill;

(b) if so, whether FCI decision to suspend supplies under the open surplus market scheme was one of the reasons;

(c) whether the Corporation also failed to supply the goods even against the delivery orders obtained after making full payment under the scheme;

(d) if so, the reasons for suspension of these supplies which affected the flour mills also; and

(e) whether the Government have conducted any inquiry into the same ?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No, Sir.

(b) Does not arise.

(c) and (d) Some delay has taken place in finalisation of rates of wheat under open sale scheme due to which wheat could not be sold from 1st August to 27th August 1995. One of the conditions of open sale of foodgrains is that the rates prevailing on the date of delivery are charged. During August, 1995 due to delay in finalisation of prices of wheat for open sale, delivery could not be made to the buyers against the delivery orders obtained by some of them in the last days of July, 1995. However, sale of rice continued uninterrupted in the month of August, 1995.

(e) There is no cause for instituting an inquiry.

Tuition Fee in Delhi University

379. SHRI SATYA DEO SINGH :
DR. RAMESH CHAND TOMAR :
PROF. PREM DHUMAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University of Delhi is considering any proposal regarding fixing of the tuition fee on income basis;

(b) if so, the purpose of doing so;

(c) whether any draft has been prepared in this regard; and

(d) the time by which the said proposal is likely to be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (d) The information is being collected and will be laid on the Table of the House.

Amendments to Consumer Protection Act, 1986

380. SHRI R. SURENDER REDDY : Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state :

(a) whether the Government have any proposal to bring forward amendments to the Consumer Protection Act, 1986 to plug the loopholes that have come to the notice of the Government; and

(b) if so, the details of the loopholes which preclude benefiting the consumers as envisaged in the aforesaid Act and details of the proposed amendments ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (DEPARTMENT OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION SYSTEM) (SHRI VENOD SHARMA) : (a) and (b) On the recommendations of the Central Consumer Protection Council, the Government had constituted a Working Group to suggest suitable amendments to the Consumer Protection Act, 1986 and Rules made thereunder to make it more effective and purposeful. The Working Group has since submitted its report which contains several recommendations. As the recommendations pertain to different Government Departments, the report has been circulated among Ministries/Departments for eliciting their observations/comments so as to take a final view on the recommendations.

Food Corporation of India

381. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India is still headed by IAS while most of the other Public Sector Undertakings have started picking up professionals and technocrats for the top slots;

(b) if so, the reasons for the Food Corporation